

**Utilisation of Special Yards at
Mazagon Docks to build
Submarines**

2175. SHRI KAPIL VERMA :
SHRIMATI VEENA
VERMA :
KUMARI ALIA :

Will the PRIME MINISTER be
pleased to state :

(a) what are Government's plans
to utilise the special yards built at
Mazagon docks to build submarines;

(b) what was the cost of building
the yards there;

(c) the number of yards lying
idle at present after one sub-
marine was built;

(d) what is the total staff working
at the two yards and the amount
being spent on them; and

(e) the number of workers of
these yards who are idle at present
and to which category do they
belong ?

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(DR. RAJA RAMANNA) : (a)
Various options are under con-
sideration.

(b) Rs. 44.70 crores.

(c) None.

(d) Only East Yard is engaged
in this work. 1116 persons are
working on the Submarines. The
total monthly wage is Rs. 45 lakhs.

(e) None is idle, although some
are under-utilised.

Losses suffered by IAF

2176. SHRI HARVENDRA
SINGH HANSPAL :

Will the PRIME MINISTER be
be pleased to state :

(a) whether the Indian Air
Force has suffered losses to the tune
of 419 crores during the last five
years due to human error and tech-
nical failures as mentioned by CAG
in its recent report;

(b) if so, whether Government
have fixed responsibility in this
regard; and

(c) if so, the details thereof and
what further efforts Government
propose to take to avoid losses in
the IAF ?

THE MINISTER OF STATE
IN THE MINISTRY OF DEFENCE
(DR. RAJA RAMANNA) :

(a) Yes, Sir. Losses in excess of
Rs. 419 crores were suffered during
the five year period from 1983-84
to 1987-88. The losses, however,
relate to all types of accidents and
not only the ones due to human
error and technical failures.

(b) Responsibility has been
fixed in all cases of accidents due
to negligence or default on the
part of an individual.

(c) In all cases as mentioned in
(b) above, the concerned individuals
have been held to blame and punish-
ed. Every accident is investigated
by a Court of Inquiry consisting of
specialists from concerned branches/
organisations. Suitable follow-
up action is taken on the recom-
mendations of the Courts of
Inquiry. Regular reviews and studies
are carried out to pinpoint weak
areas and remedial measures are
initiated.

**Extension of Pensionary Benefits
of School Teachers in Punjab**

2177. SHRI HARVENDRA
SINGH HANSPAL : Will the
PRIME MINISTER be pleased to
state :

(a) whether the Punjab Govern-
ment has accepted the report of a

High Power Committee recommending extension of pensionary and other benefits to the teachers of aided schools in that State ;

(b) whether the Punjab Government has also taken a decision to implement the said report ;

(c) if so, the date of implementation of the report ; and

(d) if the answer to part (b) above be in the negative, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA):
(a) and (b) Yes, Sir.

(c) and (d) According to the information furnished by the State Government, the scheme was to be implemented with effect from 5-2-1987. However, implementation of the recommendation of the Committee would depend on finalisation of various procedural and accounting formalities by the State Government.

**Pending proposals for opening
Deemed Universities**

2178. **DR. YELAMANCHILI SIVAJI :** Will the **PRIME MINISTER** be pleased to state :

(c) whether any proposal for creation of deemed universities are pending with Government; if so, what are the details thereof; and

(b) at what stage of consideration these proposals are ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA):
(a) and (b) According to the pro-

visions of Section 3 of the University Grants Commission Act, 1956, the Central Government is empowered to notify on the advice of U.G.C., any institution of higher education other than a university as an institution deemed to be university. The Commission generally appoints an Expert Committee to visit the concerned institution and made recommendations about its suitability for being declared as a deemed university. The proposals also require detailed examination in consultation with various agencies/Ministries/State Governments before they can be finalised.

The proposals from the following two institutions : (i) Jain Vishva Bharati, Lunun (Rajasthan); and (ii) Kalakshetra, Madras, have been recommended by U.G.C. for being given deemed university status. Of these, the proposal of Kalakshetra, Madras is *sub-judice* and the proposal can only be finalised after the final judgement of the Court has been received with regard to the legal status of the institution. Proposals from the following 12 Institutions for grant of deemed to be university status are being considered by U.G.C. for formulating their views/recommendations for consideration of the Government;

(i) National Institute for Mentally Handicapped, Secundrabad.

(ii) National Institute for the visually Handicapped, Dehradun.

(iii) Ali Yavar Jung National Institute for Hearing Handicapped, Bombay.

(iv) National Institute for the Orthopadically Handicapped, Calcutta

(v) Bhatkhande College of Hindustani Music, Lucknow.

(vi) Gokhale Institute of Politics & Economics, Pune.